

NON-REPORTABLE

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.1595/2007

SARDAR NIHAL SINGH & ANR.

Appellant(s)

VERSUS

JAT DHARAMSHALA SAMITI, HARIDWAR & ANR.

Respondent(s)

J U D G M E N TKurian Joseph, J.

1. Heard learned counsel for the parties.
2. In view of the intervening developments whereby the tenant has surrendered vacant possession of the premises in question unconditionally to the landlord, nothing survives in this appeal.
3. Accordingly, the Civil Appeal is dismissed.

.....J.
[KURIAN JOSEPH]

JUDGMENT

.....J.
[A.M. KHANWILKAR]

NEW DELHI;
FEBRUARY 15, 2017.